

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.211- IA/1025(AHM)2023
in
CP(IB) 141 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Axis Bank Ltd

.....Applicant

V/s

Avantha Power & Infrastructure Ltd

.....Respondent

Order delivered on: 13/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nayan Mahar, Adv.

For the Respondent : Mr. Ankit Lohia, Adv. For R-1,4 & 5

ORDER

It is seen that last order dated 02.04.2024 has not been complied by the applicant/erstwhile RP. Whereby the applicant/Erstwhile RP sought two weeks to file affidavit in support of the pleadings to demonstrate the services rendered by the IRP during the period from the date of the admission until the date of vacation of stay by the Hon'ble NCLAT. Therefore, right to file additional affidavit is hereby closed.

Re-list on 08.07.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)